

# Comments on Consultation Paper on Mobile TV

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## My Response on Issues for consultation in TRAI consultation paper on Mobile TV

### **Issue 1.**

*Whether the technology for mobile television service should be regulated or whether it should be left to the service provider.*

**PJJ : it should be left to the service provider.**

### **Issue 2**

*If the technology is to be regulated, then please indicate which technology should be chosen and why. Please give reasons in support of your answer.*

**PJJ: it should be left to the service provider**

### **Issue 3.**

*What will be the frequency requirement for different broadcast technological standards for terrestrial and satellite mobile television transmission in India?*

**PJJ:** The cellular network mostly transmits the TV channels in unicasting mode in which network makes a dedicated transmission to each viewer. The service would be more effective in 3G networks. The present frequency bands should be reserved for low end users of mobile users.

### **Issue 4.**

*Which route would be preferable for mobile TV transmission – dedicated terrestrial transmission route or the satellite route? Should the mobile TV operator be free to decide the appropriate route for transmission?*

**PJJ:** – dedicated terrestrial transmission route.

**Issue 5.**

*How should the spectrum requirements for analogue/ Digital/ Mobile TV terrestrial broadcasting be accommodated in the frequency bands of operation? Should mobile TV be earmarked some limited assignment in these broadcasting bands, leaving the rest for analog and digital terrestrial transmission?*

**PJJ:** mobile TV be earmarked some limited assignment in these broadcasting bands

**Issue 6.**

*In the case of terrestrial transmission route, how many channels of 8 MHz should be blocked for mobile TV services for initial and future demand of the services as there are nearly 270 TV channels permitted under downlinking guidelines by Ministry of Information and broadcasting?*

**PJJ: Five** channels of 8 MHz should be blocked for mobile TV services

**Issue 7.**

*Whether Digital Terrestrial Transmission should be given priority for the spectrum assignment over mobile TV, particularly in view of the fact that the Mobile TV all over the world is essentially at a trial stage.*

**PJJ: No special priority be given to either.**

**Issue 8.**

*Whether the frequency allocation for the mobile TV should be made based on the Single Frequency network (SFN) topology for the entire service area or it should follow Multi Frequency Network (MFN) approach.*

**PJJ:** It should follow Multi Frequency Network (MFN) approach.

**Issue 9.**

*Whether frequency spectrum should be assigned through a market led approach – auctions and roll out obligation or should there be a utilization fee?*

**PJJ: There** should there be a utilization fee.

**Issue 10.**

*What should be the eligibility conditions for grant of license for mobile television services?*

**PJJ: No comments**

**Issue 11.**

*Whether net worth requirements should be laid down for participation in licensing process for mobile television services? If yes, what should be the net worth requirements for participation in licensing process for mobile television services?*

**PJJ: No comments**

**Issue 12.**

*What should be the limit for FDI and portfolio investment for mobile television service providers?*

**PJJ: No comments**

**Issue 13.**

*What should be the tenure of license for the mobile television service providers?*

**PJJ:3 years**

**Issue 14.**

*What should be the license fee to be imposed on the mobile television service providers?*

**PJJ: No comments**

**Issue 15.**

*Whether in view of the high capital investment and risk associated with the establishment of mobile television service, a revenue share system would be more appropriate?*

**PJJ: No**

**Issue 16.**

*Whether any Bank Guarantee should be specified for licensing of the mobile television service providers. If yes, then what should be the amount of such bank guarantee? The basis for arriving at the amount should also be indicated.*

**PJJ:** Bank Guarantee should be specified for licensing of the mobile television service providers. The basis for arriving at the amount should be evolved by comparing with other services.

**Issue 17.**

*Whether the licenses for mobile television service should be given on national/ regional/ city basis.*

**PJJ: All three. One regional channel must be exclusively for that regional language.**

**Two national channels and Two city channels.**